

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2176
TO BE ANSWERED ON 06.08.2026**

SOCIAL SECURITY COVERAGE FOR GIG AND PLATFORM WORKERS

2176. SHRI RATANJIT PRATAP NARAIN SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the key objectives of the Framework Development for Social Security Coverage for Gig and Platform Workers;**
- (b) how the stakeholder consultations with aggregators, knowledge partners, platform worker organizations and State Governments/UTs have contributed to the development of this framework;**
- (c) the details of progress made in implementing the Social Security Code, 2020 for gig and platform workers; and**
- (d) the collaborative approaches being considered to ensure effective social security benefits for gig and platform workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

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Further, the Social Security (Central) Rules, 2026, notified on 08.05.2026, mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by mandating registration of gig and platform workers on the Central Government portal, requiring aggregators to share worker-related data through Application Programming Interface (API) or other electronic means, prescribing eligibility criteria for social security benefits, and strengthening accountability of aggregators in relation to welfare measures for such workers

The Ministry of Labour and Employment has conducted multiple rounds of deliberations with Aggregators, Knowledge Partners, Platform Workers Associations, State Government/Union Territories and other organisations for social security framework of gig and platform workers. These consultations helped the Ministry to strengthen the design of the welfare scheme by incorporating diverse stakeholder perspectives, enabling a more practical and comprehensive framework for platform workers, as mandated under the Code.
